

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.10010 of 2019

(Arising out of OIA-106-AGU-ADT-VAD-2017-18 dated 04/10/2018 passed by Commissioner
(Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

Shri B B Mohanty

.....Appellant

Commercial Manager, Survey No. 98/1, Village-Silli,
SILVASSA, DADRA & NAGAR HAVELI

VERSUS

C.C.E & S.T.-Silvasa

.....Respondent

Commissioner Central Excise, Customs & Service Tax, Silvassa, 4th Floor, Adarsh Dham
Building, Vapi Daman Road Vapi
Opp. Old Town Police Station, VAPI, Gujarat

APPEARANCE:

None appeared for the Appellant
Shri D Kanjani, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 10531 /2020

DATE OF HEARING: 14.02.2020
DATE OF DECISION: 14.02.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

Mehul